

## RATIFIED MINUTES

### DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 06/09 held on 06.05.2008.

The Meeting No.06/09 of Norms Committee-II was held on 06.05.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

| <u>S.No</u> | <u>Name of the representatives &amp; their Designation</u> | <u>Deptt.</u> |
|-------------|------------------------------------------------------------|---------------|
| 1.          | Shri S.K. Jain, D.O.                                       | DIPP          |
| 2.          | Shri A.S. Sandhoo, Director                                | DIT           |
| 3.          | Shri B.D. Ghosh, Addl. IA                                  | M/o Steel     |
| 4.          | Shri. D.C. Suri, Addl. IA                                  | DHI           |
| 5.          | Shri A.K. Mishra, AD                                       | M/o Steel     |
| 6.          | Shri K. K. Funda, AD                                       | DC(SSl)       |
| 7.          | Shri Shyam Sunder, Dy. DGFT                                | DGFT.         |
| 8.          | Shri Narendra Vashista, FTDO                               | DGFT          |

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

|                                                                                                                                                                                                                                                                                                                                                                                                               |                                                |                                           |                                       |
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| <b>Case No.:3/1/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                              | Party Name:REXNORD ELECTRONICS & CONTROLS LTD. | Meet No/Date:6/81-ALC2/2008<br>06.05.2008 | <b>Status:Deffered and Re-indexed</b> |
| HQ File<br>:01/81/050/00693/AM08/                                                                                                                                                                                                                                                                                                                                                                             | RLA File<br>:03/95/040/01156/AM08/             | Lic.No/Date:0310462200<br>22.02.2008      | Defer<br>Date:06.05.2008              |
| <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 06.05.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.06.2008: - |                                                |                                           |                                       |
| 1. Information in respect of Sl.No. 3, 4, 5 & 11 of the Standard Deficiency Format.                                                                                                                                                                                                                                                                                                                           |                                                |                                           |                                       |

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|---|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|---------------------------------------|
| 2 | <b>Case No.:</b> 2/1/81-ALC2/2008                                                                                                                                                                                                                                                                                     | Party Name:TECHNO ELECTRONICS LTD. | Meet No/Date:6/81-ALC2/2008<br>06.05.2008 | <b>Status:Deffered and Re-indexed</b> |
|   | HQ File<br>:01/81/050/00692/AM08/                                                                                                                                                                                                                                                                                     | RLA File<br>:03/95/040/01148/AM08/ | Lic.No/Date:0310462501<br>25.02.2008      | Defer<br>Date:06.05.2008              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 06.05.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 24.06.2008. |                                    |                                           |                                       |

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| 3 | <b>Case No.:</b> 1/1/81-ALC2/2008                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:SALZER ELECTRONICS LTD  | Meet No/Date:6/81-ALC2/2008<br>06.05.2008 | <b>Status:Deffered and Re-indexed</b> |
|   | HQ File<br>:01/81/050/00691/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File<br>:32/24/040/00088/AM08/ | Lic.No/Date:3210037492<br>17.03.2008      | Defer<br>Date:06.05.2008              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 06.05.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.06.2008: -<br><br><ol style="list-style-type: none"> <li>1. Information in respect of Sl.No. 3, 4, 5, 11 &amp; 11(a) of the Standard Deficiency Format.</li> <li>2. The firm must apply for fixation of SION.</li> </ol> |                                    |                                           |                                       |

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|---|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|-------------------------------------------|---------------------------------------|
| 4 | <b>Case No.:</b> 4/1/81-ALC2/2008                                                                                                                                                                                                                                                          | Party Name:H P INTERNATIONAL CORPORATION | Meet No/Date:6/81-ALC2/2008<br>06.05.2008 | <b>Status:Deffered and Re-indexed</b> |
|   | HQ File<br>:01/81/050/00694/AM08/                                                                                                                                                                                                                                                          | RLA File<br>:24/80/040/00010/AM08/       | Lic.No/Date:2410020828<br>18.03.2008      | Defer<br>Date:06.05.2008              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 06.05.2008. The committee observed that this case pertains to NC-I. Hence decided to transfer the case to NC-I. |                                          |                                           |                                       |

## PART –AR-FRESH

|                   |                                             |
|-------------------|---------------------------------------------|
| Case No.AR -4     | M/s Ingersoll Rand (India) Ltd.Bangalore    |
| Meeting No.06/81  | F.No.01/80/162/453 /AM01/DES-I/DES-I/DES-II |
| Dated: 06-05-2008 | Advance Licence No 0310045622 dt.18-07-2000 |
|                   | RLA F.No.03/24/040/00396/am04               |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 06.05.2008. The committee observed that this case pertains to NC-I. Hence decided to transfer the case to NC-I.

|                   |                                             |
|-------------------|---------------------------------------------|
| Case No.AR -5     | M/s U.M.Cables Ltd.                         |
| Meeting No.06/81  | F.No.01/81/162/628/AM08/DES-II              |
| Dated: 06-05-2008 | Advance Licence No 0210102730 dt.31-07-2007 |
|                   | RLA F.No.02/24/040/132/am08                 |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 06.05.2008. The norms committee agreed to correct the quantity of item of import No. 1 to 28394.57 Kg. @ 1% wastage as recommended by DOT vide their letter No. 15-07/2007-IP (pt.II) dated 12.02.2008(copy enclosed).

|                   |                                             |
|-------------------|---------------------------------------------|
| Case No.AR -6     | M/s Reychem RPG Ltd..                       |
| Meeting No.06/81  | F.No.01/81/162/772/AM07/DES-II              |
| Dated: 06-05-2008 | Advance Licence No 0310340407 dt.21-07-2005 |
|                   | RLA F.No.03/95/039/0003/am06                |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 06.05.2008. The committee decided to refer the file of the case to the representative of DIPP for examination and comments. The case stands deferred and is re-listed on 24.06.2008.

## PART –C-FRESH

|                   |                                      |
|-------------------|--------------------------------------|
| Case No.C-3       | M/s Pitti Laminations Ltd.Hyderabad. |
| Meeting No.06/81  | F.No.01/81/162/0041/AM09/DES-II      |
| Dated: 06-05-2008 |                                      |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 06/81 held on 06.05.2008. The committee observed that the existing SION Sr. No. C-297 is for the export of “Stamping(stator and rotor sets) for Electric Motor”. The wastage allowed under the SION is for sets. If the manufacturing is done separately, the wastages would be different. There are no specific norms for the individual items, which is a pre-requisite for DFIA Licensing Scheme. Accordingly, the committee decided to issue clarification to the firm.

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